SECURITIES AND EXCHANGE BOARD OF INDIA GENERAL SERVICES DEPARTMENT FACILITIES MANAGEMENT DIVISION

Supply, Installation, Testing, Commissioning and Maintenance of Uninterrupted Power Supply (UPS) for SEBI Bhavan II-FMD-IV/26/2019

The minutes of pre-bid meeting are as summarized below:

- (i) The scope of works and tender terms and conditions were explained in detail to all the tenderers present during the meeting.
- (ii) The completion of SITC works shall be **70 days** from the date of receipt of work order. The same shall be read suitably wherever applicable in tender document
- (iii) Sr. No.12, Page 4 of General Terms and Conditions of Tender Document-Part II (Technical Bid) shall be read as below:

"Performance Bank Guarantee (PBG):

- i. Bank Guarantee shall be submitted in two stages:
 - a) First Stage: Initially Bank Guarantee for an amount @10% of work order value towards SITC (i.e. cost of UPS, battery banks, PDU and related accessories) excluding CSMC charges valid till 3 years from date of Completion of SITC Works issued by a Scheduled Bank as per the attached format in Annexure II should be deposited as Performance Guarantee and has to be submitted by the successful tenderer within 15 days of receipt of work order. The payments shall be released after submission of PBG.
 - b) Second Stage: Bank Guarantee for an amount @5% of work order value towards SITC (i.e. cost of UPS, battery banks, PDU and related accessories) excluding CSMC charges valid till 3 years from the date of expiry of initial Bank Guarantee issued by a Scheduled Bank as per the attached format in Annexure II should be deposited as Performance Guarantee and shall be submitted at least 15 days before the expiry of initial Bank Guarantee. SEBI reserves the right to

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invoke the PBG submitted during first stage in case of non-receipt of second stage PBG latest by 15 days before the expiry of initial PBG.

- ii. Performance Bank Guarantee will be released to the successful tenderer after successful completion of all contractual obligations at both stages"
- (iv) Sr. No. 2, Page 10 of Other Terms and Conditions of Tender Document-Part II (Technical Bid) shall be read as below:
 - "The CSMC works shall be carried out by the successful tenderer directly. SEBI would not allow outsourcing of CSMC services works to any other party by tenderer except the <u>Original Equipment Manufacturer (OEM)</u>".
- (v) SEBI shall provide input and output electrical panels inside the UPS room with suitable switchgears. SEBI shall also provide and lay the cables from the input/ output panels to the respective UPS. However, the cable size details are to be provided by the successful tenderer. The termination at UPS unit end (both at input and output side) shall be carried out by the successful tenderer.
- (vi) The single line diagrams depicting electrical distribution system connecting 200 KVA and 160 KVA UPS are attached herewith for reference.
- (vii) The tenderer shall inspect the site where the installations is to be carried out and acquaint themselves with site conditions and quote accordingly.
- (viii) The UPS shall be installed in the upper basement and PDU inside the Data Center room at 3rd Floor at SEBI Bhavan II.
- (ix) Necessary cable trays for routing cables from UPS to battery bank shall be provided and carried out by SEBI.
- (x) The branch monitoring system shall have display for 40 way outgoings in Power Distribution Unit (PDU).
- (xi) The earth strips shall be provided by SEBI upto desired location of UPS/panels etc. The size of earth strip shall be provided by successful tenderer. The termination of earth strips at UPS end shall be carried out by the successful tenderer.
- (xii) It was clarified that suitable parallel bus bars alongwith their electrical panel, required switchgears, cables, lugs etc. and other accessories for making the system operate in

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- parallel mode as per safety requirement shall be provided and carried out the successful tenderer in consultation with consultant appointed by SEBI.
- (xiii) The successful tenderer shall provide documentary evidence/supporting document from Lithium Ion battery Manufacturer in order to ascertain compatibility of quoted UPS with Lithium Ion batteries.
- (xiv) Item No. 3 (f), Page No. 5 of Tender Document- Part III (Price Bid) shall be read as follows:

"40 way outgoing feeders for MCBs for power supply (without switchgears).

The SITC of switchgears shall be paid separately as per Item No.4, Page No.5 of Tender Document- Part III (Price Bid) as per site requirement"

(xv) Limited Liability:

"In no event shall the tenderer's maximum aggregate liability or any claim of any kind for any loss or damage arising out of or in connection with or result in from this tender/agreement or from the performance or breach hereof exceed 100% of the amounts actually paid/will be paid to tenderer for such service."

- (xvi) The cost towards stamp duty for executing agreement shall be borne by the successful tenderer.
- (xvii) Tender Document Part II (Technical Bid) shall be evaluated by SEBI's technical committee, the tenderer shall arrange for demonstration of quoted model of UPS within a week of technical qualification, preferably in Mumbai or any other part of country, if desired by committee. The decision of the technical evaluation committee regarding the quoted model shall be final and binding on each tenderer.
- (xviii) All other terms and conditions of the tender document except as mentioned in the minutes of the pre bid meeting will remain unchanged. The modification made in Minutes shall be suitably read and applied wherever applicable in the tender document.
- (xix) All the tenderers have been advised to fill up the tender diligently and avoid errors while quoting the rates and amount against each of the items.



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- (xx) Addition, deletion, alteration or tampering of any printed content mentioned in the tender document uploaded on web advertisement shall be taken up seriously and their tender shall be rejected at any stage and their EMD shall also be forfeited.
- (xxi) The minutes of the pre bid meeting duly signed and stamped shall be submitted along with the **Tender Document- Part I (Eligibility).**

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